

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 502 of 2020**

**IN THE MATTER OF:**

**Satish Chand Gupta**

**...Appellant**

**Versus**

**Servel India Pvt. Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Siddhant Buxy, Adovcate.**

**For Respondent: Ms. Anju Bhushan for IRP.**

**ORDER**  
**(Virtual Mode)**

**22.12.2020** Heard both sides.

**'Judgment' is Reserved.**

However, the Learned Counsel for the Appellant is required to file the copy of the Judgment in Company Appeal (AT) (Ins.) No. 519 of 2020 dated 18.12.2020 passed by this Hon'ble Tribunal, in the form of Paper Book by tomorrow before the office of the Registry and the Registry is directed to receive the same.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./nn/